

NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH

ITEM NO :4

CP(CAA)NO. 02/ALD/2021, CA(CAA) NO. 02/ALD/2021

ATTENDANCE - CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 27.01.2021 THROUGH VIDEO CONFERENCING.

NAME OF THE COMPANY : BHARGAVA TRADERS PVT LTD & ANR WITH FIRSTCHOICE HOTELS PVT LTD

SECTION: 230/232 OF THE COMPANIES ACT

PRESENT : HON'BLE MR. JUSTICE (RETD.) RAJESH DAYAL KHARE, MEMBER (J)

COUNSEL FOR PETITIONER : SH. RAJEEV KUMAR GOEL, SH. ANKIT KUMAR SINGH.

COUNSEL FOR RESPONDENT :

CP(CAA)NO. 02/ALD/2021, CA(CAA) NO. 02/ALD/2021

The matter was taken up today through Video Conferencing.

Heard Sh. Ankit Kumar Singh, PCS alongwith Sh. Rajeev Kumar Goel for the Petitioner who is present through video conferencing.

The present Company Petition is filed as a second stage motion company petition under Section 230/232 of the Companies Act for sanctioning of the Proposed Company Scheme. Therefore, the present company petition is hereby admitted for the purpose of hearing.

A proper notice be issued to the Regional Director, ROC Kanpur, OL Allahabad, Income Tax Authority and other Sectoral Regulatory Authorities for filing its representation within stipulated period, failing which it shall be assumed that they have no reply to file.

Learned PCS for the petitioner is further directed to effect the paper publication in the newspaper "**Business Standard**" (English, Delhi Edition covering Agra) and "**Hindustan**" (Hindi, Agra Edition) having wide circulation at the place where the registered office of the applicant is situated prescribing minimum 10 days prior to date of hearing of the present company petition as to invite response/objection from the public concerned.

As prayed, put up on 22nd March, 2021 before Regular Court/through Video conferencing.

— Sd —

Dated : 27.01.2021

JUSTICE RAJESH DAYAL KHARE
(MEMBER JUDICIAL)